

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 13-06-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA/IBC/1391/2024**  
**PETITION NUMBER : CP(IB)/59(CHE)/2022**  
**NAME OF THE APPLICANT : R Sivaramakrishnan**  
**NAME OF THE RESPONDENT(S) : Bank of Baroda**  
**UNDER SECTION : Sec 60(5) of IBC, 2016 r/w Rule 11 of  
NCLT rules, 2016**  
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**ORDER**

Ld. Counsel Ms. Pavitra for the Applicant.

This application has been filed seeking the following reliefs:-

*“a. to mention the name of the Applicant herein / Respondent namely “S. Sivaramakrishnan” in the place of the Respondent in the final order dated 21.02.2024 passed by this Hon’ble Tribunal in CP No.59 of 2022.*

*b. To pass such further and other orders as this Hon’ble Tribunal may deem fit and proper and thus render justice.”*

Today, IA/IBC/1391/2024 is listed before Bench No. II. During the argument by the Applicant Counsel Ms.Pavitra, it was submitted that there was a typographical mistake in the name of the Respondent in the daily order dated 22.02.2024. From perusal of the order, it is observed that the main petition CP(IB)/59(CHE)2022 in which the order mentioned in IA/IBC/1391/2024 was passed by Division Bench I, NCLT Chennai on 22.02.2024. It appears that inadvertently the Registry has listed the matter before this Bench. With a note, Registry is directed to take appropriate action and list the matter accordingly before Division Bench I, NCLT Chennai.

-Sd-

**RAVICHANDRAN RAMASAMY  
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI  
Member (Judicial)**

phk